

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH  
Court No.5**

**Excise Appeal No. 86712 of 2015**

(Arising out of Order-in-Original No. 07/CEX/2015 dated 03.02.2015 passed by the Commissioner of Central Excise & Customs, Nashik-I)

**Vasantrao Dada Patil SSK Ltd.**

**Appellant**

Vithewadi (Lohoner),  
Tal. Deola, Dist. Nasik 423 304.

Vs.

**Commissioner of Central Excise, Nasik-I**

**Respondent**

Kendriya Rajaswa Bhavan, Gadkari Chowk,  
Nasik 422 002.

Appearance:

None for the Appellant

Shri Hemant Tantia, Joint Commissioner, Authorised Representative  
for the Respondent

**CORAM:**

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

Date of Hearing: 24.02.2025

Date of Decision: 24.02.2025

**FINAL ORDER No. 85274/2025**

PER: BENCH

None for the appellant as has been the case on last four occasions. Learned AR is present.

2. It seems that the appellant is no more interested to pursue its appeal further. We, therefore, dismiss the appeal for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced in the open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**